

(b) if so, the details thereof in both Houses of Parliament during the last three years; and

(c) whether there is any prohibition to discussion of the Supreme Court judgments in Parliament and if so, the rules of Parliamentary Procedure which prohibit discussion?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIJAY GOEL): (a) to (c) As per article 118 of the Constitution, each House of Parliament may make rules regulating, subject to the provisions of the Constitution, its procedure and conduct of its Business. Discussions in Rajya Sabha are governed by Rules of Procedure and conduct of Business in the Council of States and Directions by the Chairman, Rajya Sabha under the Rules of Procedure and Conduct of Business in Rajya Sabha. Further as per Article 121 of the Constitution of India "No discussion shall take place in Parliament with respect to the conduct of any Judge of the Supreme Court or of a High Court in the discharge of his duties except upon a motion for presenting an address to the President praying for the removal of the Judge as hereinafter provided". As per Article 105, Houses of Parliament are masters of their powers and privileges. As such this question relates to the proceedings of the Parliament and inadmissible under Rule 47(2), (viii), (xviii) and (xx). However as per record of this Ministry no discussion on such subject has taken place during the last three years.

Irregularities in construction of NH-29

2804. SHRI RAVI PRAKASH VERMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to refer to Unstarred Question 731 dated 17th December, 2018 and Unstarred Question 1386 dated 30th July, 2018 and state:

(a) whether sandstone chips are permitted under contract agreement for four laning of NH-29 from Varanasi to Gorakhpur, package-II;

(b) if so, the details thereof;

(c) if not, reasons, for allowing it from kilometre 13 to 16.9 at Dubakiya, Varanasi and from kilometre 67 to 69.4 at Fateullapur, district Ghazipur; and

(d) the details of the findings of enquiry report of Authority Engineer/Supervision Consultant?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) to (d) The work is being executed

as per the provisions of Contract Agreement and in conformity with guidelines of Ministry of Road Transport and Highways/Indian Roads Congress. The work is monitored by Authority Engineer appointed by National Highways Authority of India. The test/supervision of construction material used and work done are conducted by Authority Engineer as per the specifications of Ministry of Road Transport and Highways/Indian Roads Congress. The aggregate being used is from the approved quarry only. The construction material is also subjected to third party test checks. Since Authority Engineer/Supervision Consultant has reported that the work is being done as per the aforesaid norms, therefore, no inquiry is envisaged.

Construction of dividers on NH

†2805. SHRI AHMAD ASHFAQUE KARIM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any plan for widening of the remaining National Highways and construction of dividers on roads/in view of the increase in movement of heavy motor vehicles on the National Highway limit by the Government; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) and (b) The development and maintenance of National Highways (NHs) is a continuous process. The works on NHs are accordingly taken up from time to time as per *inter-se* priority, traffic density and availability of funds to keep the NHs in traffic worthy conditions.

The Ministry took up development of NHs/roads under various phases of National Highways Development Project (NHDP), Special Accelerated Road Development Programme for the North East Region (SARDP-NE) including Arunachal Pradesh Package of Roads, Special Programme for Development of Roads in the Left Wing Extremism (LWE) affected areas, Externally Aided Projects (EAP), National Highways (Original) [NH (O)] scheme, etc.

Various phases of NHDP envisaged development of NHs to 4/6 lane and 2 lane NH standards, development of expressways, etc. Development of most of the roads/ NHs under other schemes envisages their upgradation to 2 lane NH standards.

The Ministry had taken up detailed review of NHs network with a view to develop the road connectivity to Border areas, development of Coastal roads including road

†Original notice of the question was received in Hindi.